

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171 001.

No.HHC/VIG/GEN/STAT/93-VI-
Dated Shimla, the 31st March, 2015

From

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla – 171 001.

To

All the Judicial Officers
in Himachal Pradesh (by name).

Subject: Instructions regarding disposal of cases.

Sir/Madam,

In continuation of the instructions issued vide this Registry letter No.HHC/VIG/GEN/STAT/93-VI-2687-88 dated 18th/19th November, 2014 on the subject captioned above, it is once again conveyed that the disposal be kept commensurate to the institution in your respective Courts.

It is further conveyed that the summary cases be disposed of as expeditiously as possible in accordance with law, so that pendency does not increase in such cases.

The above instructions be followed by all concerned in letter and spirit and any departure thereof shall be viewed strictly.

Yours faithfully,

(Arvind Malhotra)
Registrar (Vigilance)

Endst: No.HHC/VIG/GEN/STAT/93-VI-

Dated: 31.03.2015.

Copy forwarded for information to:-

1. The Deputy Registrar–cum-Special Private Secretary to Hon’ble the Chief Justice.
2. All the Additional Registrars/Deputy Registrars/Assistant Registrars.
3. The Secretary/Private Secretaries/P.As to the Worthy Registrar General/Registrar (Rules)/Registrar(Vigilance)/Registrar(Judicial & Judges Branch)/Registrar (Administration), Central Project Co-ordinator and Assistant Co-ordinator, Main Mediation Centre.
4. The Section Officer (Computer) is requested to upload the above instruction on the High Court Website.
(from Sl.No. 1 to 4 , High Court of H.P. at Shimla).

Assistant Registrar (Vigilance)